

^ ITEM NO.6

COURT NO.8

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP
6832/2016

No(s).

(Arising out of impugned final judgment and order dated 17/02/2016
in CRLA No. 428/1982 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

VIJAI @ VIJAI SINGH AND ANR

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

CRLMP. 6832/2016(With exemption from surrendering and office
report)

Date : 25/04/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBERS]

For Petitioner(s) Mr. Sudhir Naagar,Adv.
Mr. Raj Kumar Rajput,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Crl.MP.No.6832 of 2016 for exemption from surrendering
is allowed.

(SAPNA BISHT)
SR.P.A.

(S.S.R. KRISHNA)
ASSISTANT REGISTRAR

Signature Not Verified

Digitally signed by
SAPNA BISHT
Date: 2016.04.25
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